

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 78/MP/2024

Subject : Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003, read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019, for the determination of tariff on the installation of various Emission Control Systems in RTPS Units-1&2 (1200 MW) of Damodar Valley Corporation in compliance with the Revised Emission Standards.

Petitioner : DVC

Respondent : PSPCL and 7 others.

Date of Hearing : **27.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, DVC
Shri Siddharth Niggotia, Advocate, DVC
Shri R Jatin Katiyar, Advocate, DVC
Ms. Suparna Srivastava, Advocate, PSPCL
Ms. Hitakshi Jain, Advocate, PSPCL

Record of Proceedings

The case was called out for a hearing through virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that an order in the present petition was reserved vide the Record of proceedings for hearing dated 17.10.2025. However, the Respondent, PSPCL, has filed an interlocutory application (Dy No. 156 of 2026), vide affidavit dated 26.2.2026.

3. The learned counsel for the Respondent, PSPCL, submitted that the IA filed by the Respondent, which is presently at the diary stage (being Dy No. 156 of 2026), requires no consideration and has become infructuous since the issues sought to be raised therein are already the subject matter of a separate substantive Petition filed pursuant to the MoEF&CC Notification dated 11.7.2025.

4. Accordingly, the Commission, while taking note of the submissions of the parties, reserved its order in the matter.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

